

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/12076 /A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 6th December, 2024

Sub: **Earned Leave.**

Ref:- Your letter No.MACT/GLP/2024/1910, dtd. 17.12.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 16 (sixteen) days w.e.f. 03.01.2025 to 18.01.2025** (sufficing 19.01.2025), **along with station leave permission from the evening of 02.01.2025 till the morning of 20.01.2025**. The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/12077 -12079 /A, dated , 06-01-2025
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith).
2. The District and Sessions Judge, Goalpara.
3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

